

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4256  
ANSWERED ON:19.04.2002  
PROTECTION OF CIVIL RIGHTS ACT,1955  
ARUN KUMAR

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether a number of States have yet to set up Special Courts to enquire into the cases under Protection of Civil Rights Act, 1955 and Prevention of Atrocities Act, 1989;
- (b) if so, the details of those States giving the reasons for not yet setting up of special courts;
- (c) by when the special courts are likely to be set up;
- (d) the number of cases that have been disposed off and the number of cases still pending under the said Acts; and
- (e) the steps taken to create awareness among SCs/STs about the relief/rehabilitation available to them under the Acts?

**Answer**

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. SATYANARAYAN JATIYA)

(a), (b) & (c): All States/UTs (except Arunachal Pradesh, Mizoram and Nagaland, which are predominantly inhabited by tribals and where incidence of atrocities is negligible), have notified the existing Courts of Sessions as Special Courts for the trial of offences, as per provision under Section 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

Besides, exclusive special courts have been set up in Andhra Pradesh (22 number), Bihar (4 number), Karnataka (4 number) and Rajasthan (6 number) under the Protection of Civil Rights Act, 1955 and in Andhra Pradesh (3 number), Gujarat (13 number), Karnataka (4 number), Madhya Pradesh (35 number), Rajasthan (17 number), Tamil Nadu (4 number) and Uttar Pradesh (40 number) under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

Other States/UTs have been requested for setting up exclusive special courts. For the purpose, assistance is also provided to State Governments under the Centrally Sponsored Scheme.

(d) The details of cases disposed off and pending at the end of the year 1999 under the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, as reported by the State Governments/Union Territory Administrations are given below:-

Year Protection of SCs & STs  
Civil Rights (Prevention  
Act, 1955 of Atrocities)  
Act, 1989

No. of cases disposed off	No. of cases pending end of the year	No. of cases disposed off	No. of cases pending end of the year
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1999	1242	8539	12864	120713
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(e) Under the Centrally Sponsored Scheme of implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, admissible central assistance is provided to State Governments/Union Territory Administrations which include publicity on provisions of the Acts, generation of awareness camps, holding Sadbhawana Shibir etc.